

GOVERNMENT OF ODISHA

DEPARTMENT OF SCHOOL & MASS EDUCATION

**NOTIFICATION**

No. 20143 /S&ME Dated 19.08.2023

SME-EL1-EL1-0085-2017

Government have been pleased to modify the provision for inter district transfer of Headmasters / Asst. Teachers / Asst. Teachers (Ex-cadre)/ Jr. Teachers/ Junior Teachers (Schematic) and Gana Sikhyaks of Govt. Elementary Schools mentioned in this Department Notification No. 22167/S&ME dated 04.10.2018 to the extent as detailed below: -.

**1. Para 2A (c) is substituted by the following:**

Inter-District Transfer of elementary teachers will only be considered on the following personal grounds: -

**i. Mutual**

The mutual transfer will be made only against same category of Govt. Elementary teachers/ Headmasters i.e., Asst. Teacher (regular) against Assistant Teacher (regular) or Level-IV Headmaster against Level-IV Headmaster or Level-IV Graduate teacher against Level-IV Graduate teacher or Level-III Sr. Headmaster against Level-III Sr. Headmaster or Level-III Headmaster in UPS against Level-III Headmaster in UPS irrespective of the subject category and training category. But, the teachers belonging to ST category can be transferred against ST category, SC against SC & PwD against PwD. However, teachers belonging to General category can be transferred against OBC/ SEBC and vice versa.

**ii. Terminal illness of self or spouse or minor child**

The transfer cases on terminal illness shall be determined and selected on the basis of principles and procedures outlined in the Notification No 10217/H&FW dated 17.05.2016, issued by the Health & FW Department. But, while applying for such transfer on terminal illness ground, the teacher concerned shall have to specify the disease from which he or she/ his or her spouse/his or her minor child is suffering out of the 8 diseases mentioned in the notification issued by H & FW Department in the portal given in dropdown box.

The said transfer will be allowed subject to availability of vacancy which shall be determined on the basis of need/requirement in the schools in desired District/ Block as explained in Para (3)(II)(a)(vii) of this Department Notification No. 22167/S&ME dated 04.10.2018.



**iii. Teachers having children with 90% and above disability**

Teachers having children with 90% and above disability who are unable to attend school and are certified by the District Medical Board to be in need of home-based care will be allowed for inter district transfer subject to availability of vacancy in respect of his/her social category in the grade / level in the cadre.

**iv. If both Husband and wife are working as teachers in different districts under the School & Mass Education Department and one of them opt to go to the district of either of the spouse presently working**

If both the husband and wife are working as teachers in different districts under the School & Mass Education Department, their request for inter district transfer will be allowed, if one of them opt to go to the district where his/her spouse is presently working, subject to availability of vacancy in respect of their social category in the grade / level in the cadre.

**2. Para 2A (d) is substituted by the following:**

The transfer cases on terminal illness shall be determined on the basis of principles and procedures outlined in the Notification No. 10217/H&FW dated 17.05.2016, issued by the Health & Family Welfare Department.

**3. Para 2A (e) is hereby deleted.**

**4. Para 2A (h) is hereby deleted.**

**5. Para 2A (i) is substituted by the following:**

Junior Teachers (Schematic), Junior Teachers and Gana Sikhyaks shall not be considered for transfer except on mutual ground / on ground of Terminal illness of self or spouse or minor child / Teachers having children with 90% and above disability who are unable to attend school and are certified by the District Medical Board to be in need of home-based care/ if both Husband and wife are working as teachers in different districts and opt to go to the district of either of the spouse, presently working. The teacher concerned must have completed at least 1(one) year of engagement to be considered for mutual transfer. The mutual transfer will be made only against same category i.e. ST against ST, SC against SC, General against general/ OBC/SEBC, OBC/ SEBC against OBC/ SEBC/ General, PwD against PwD. Mutual Transfer of Junior Teachers (Schematic)/ Junior Teachers having Science or Arts qualification shall only be done within same category i.e. +2 Sc. CT/ D.El.Ed against +2 Sc. CT /D.El.Ed, +3 Sc. CT/ D.El.Ed. against +3 Sc. CT/ D.El.Ed., +3 Sc. B.Ed. against +3 Sc. B.Ed., +2 Arts, CT/ D.El.Ed. against +2 Arts, CT/ D.El.Ed., +3 Arts CT/ D.El.Ed. against +3 Arts CT/ D.El.Ed. and + 3 Arts, B.Ed. against +3 Arts, B.Ed. This is essential to maintain the provisions of ORV Act, total posts available in the district category-wise, adequate Science teachers and teachers for Upper Primary Schools.

6. Para 2B is hereby deleted.

7. Para 2C (v) is substituted by the following:

Eligible applications shall be listed in following orders of priority: -

- a) Mutual
- b) Terminal illness of self or spouse or minor child.
- c) Teachers having children with 90% and above disability who are unable to attend school and are certified by the District Medical Board to be in need of home-based care.
- d) If both Husband and wife are working as teachers in different districts under the School & Mass Education Department and one of them opt to go to the district of either of the spouse, presently working

Within the above priority cases, the employees will be listed in order of their;

- Date of joining as regular teacher/ Headmaster/ Junior Teachers (Schematic)/ Junior Teachers/ Gana Sikhyaks (Joining Senior to Joining Junior)
- Age of the teacher

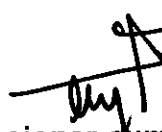
This Notification will take effect from the date of its issue.

Other terms and conditions mentioned in the Notification No. 22167/S&ME dated 04.10.2018 will remain unchanged.

**ORDER:**

Ordered that this notification shall be published in the extra ordinary issue of Odisha Gazette.

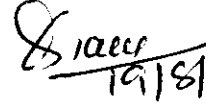
By Order of Governor

 19/8/23

Commissioner-cum-Secretary to Government

Memo No. 20144 / SME, Date. 19.08.2023

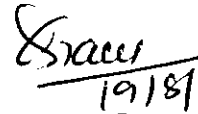
Copy forwarded to P.S to Chief Minister / P.S to Minister, S&ME / P.S to Commissioner-cum-Secretary, S&ME Department for kind information of Hon'ble Chief Minister, Hon'ble Minister and Commissioner-cum-Secretary, S&ME Department.

  
19/8/2023

Addl. Secretary to Government

Memo No. 20145 / SME, Date. 19.08.2023

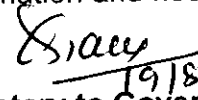
Copy forwarded to the Director, Elementary Education Odisha, Bhubaneswar / SPD, OSEPA, Bhubaneswar for information and necessary action.

  
19/8/2023

Addl. Secretary to Government

Memo No. 20146 / SME, Date. 19.08.2023

Copy forwarded to all Collectors/ all DEOs / all BEOs for information and necessary action.

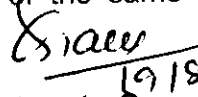
  
19/8/2023

Addl. Secretary to Government

Memo No. 20147 / SME, Date. 19.08.2023

Copy forwarded to the Gazette Cell In-charge, Odisha Gazette Cell, C/o-Commerce Department for information and necessary action.

They are requested to take necessary steps for publication of this Notification in an Extra- Ordinary issue of Odisha Gazette and furnish 100 copies of the same to this Department for reference.

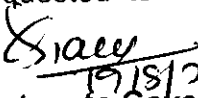
  
19/8/2023

Addl. Secretary to Government

Memo No. 20148 / SME, Date. 19.08.2023

Copy forwarded to all Officers / all Sections of S&ME Department for information.

The In-charge of Computer Cell, S&ME Department is requested to hoist this Notification in the Department Website at an early date.

  
19/8/2023

Addl. Secretary to Government